LOK SABHA

Tuesday, March 12, 1963/*Phalguna* 21, 1884 (*Saka*).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Democratic Decentralisation

+

*345. { **Shri Shree Narayan Das:**
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Shri S. C. Samanta:
Shri Bibhuti Mishra: }

Will the Minister of **Community Development and Co-operation** be pleased to state:

(a) the latest position with regard to the introduction of three-tier system of democratic decentralisation by those States which have not been able to implement the scheme fully;

(b) whether the emergency has in any way affected the progress; and

(c) if so, the extent to which it has been so affected?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a) to (c). Panchayati Raj bodies are still to be set up in six States viz., West Bengal, Kerala, Jammu and Kashmir, Gujarat, Madhya Pradesh and Bihar. While the necessary legislation has been enacted in Gujarat, Madhya Pradesh and Bihar, this is still to be done in the remaining three States.

West Bengal: The Panchayati Raj Bill is now before the State Legislature.

Kerala: The Panchayati Raj Bill is being drafted and is likely to be introduced in the State Legislature shortly.

Jammu and Kashmir: A State level Committee is engaged in the study of the Panchayati Raj set-up in a few States, to evolve a system suitable to the local conditions.

In these three States, the Emergency has had no perceptible effect on the progress.

In Gujarat, Madhya Pradesh and Bihar, the higher tier Panchayati Raj institutions were to be set up early in 1963, but this was postponed due to the Emergency. The latest position is as follows:

Gujarat: The State Government has since decided to set up even during the Emergency, the higher tier Panchayati Raj bodies without the element of direct election. These bodies are expected to be in position by April, 1963.

Madhya Pradesh: The higher tier Panchayati Raj bodies will be set up after fresh elections to the Village Panchayats, most of which have outlived their term. The higher tier Panchayati Raj bodies are likely to start functioning early in 1964.

Bihar: The State Government are also considering whether Panchayati Raj can be introduced in the State even during the Emergency.

श्री म० ला० द्विवेदी : मैं जानना चाहता हूं कि जिन स्टेट्स में पंचायत राज लागू हो गया है उन राज्यों में उस ने अभी तक

जो काम दिखलाया है, उस से क्या मंत्री महोदय को सन्तोष है कि काम ठीक तरह को से चल रहा है ?

Shri B. S. Murthy: Of course we are satisfied with the work that the States are carrying on.

श्री म० ला० द्विवेदी : मैं जानना चाहता हूं कि विकास समितियों के जो प्रमुख चुने गये हैं क्या उन के बगैर पढ़े लिखे होने के कारण भी काम में कोई अड़चनें पड़ी हैं ? यदि हां, तो उन को प्रशिक्षित करने की दिशा में क्या कदम उठाये जा रहे हैं ?

The Minister of Community Development and Co-operation (Shri S. K. Dey): I may mention that wisdom does not depend upon literacy.

Shri P. Venkatasubbaiah: Just now the hon. Deputy Minister said that these decentralised democratic institutions were working satisfactorily. Is he aware that vast amounts are being spent on elections for buying voters to become panchayat samiti presidents and if that is so whether any suitable action is being taken to broaden the electorate so that these evils may not corrupt the life of the electorate?

Shri B. S. Murthy: I am afraid the hon. Member is making a charge. If there are any cases like that he is at liberty to bring them to our notice or to the notice of the State Government concerned and necessary action will be taken.

श्री विभूति मिश्र : क्या यह सही है कि श्री डे ने बहुत प्रयत्न किया है कि बिहार में ग्राम पंचायतों के और ग्राम समितियों के चुनाव बिहार गवर्नमेंट के द्वारा कराये जायें। यदि हां, तो इस में उन को कितनी सफलता मिली है ?

श्री सु० कु० डे : जी हां, इस के लिये बहुत जोरदार कोशिश हो रही है।

Shri S. N. Chaturvedi: Is the constitution of committees at every level not leading to diffusion of responsibility and that is why there is delay and retardation of work.

Shri S. K. Dey: In the transitional period it is bound to lead to some diffusion of responsibility but eventually it will lead to effective decentralisation.

Shri S. C. Samanta: What steps have been taken to see that the Bills that are introduced in different States have one pattern?

Shri B. S. Murthy: The original answer contains full details about the legislation already passed in the three States of Madhya Pradesh, Bihar and Gujarat; they are expediting the introduction of panchayati raj.

श्री यशपाल सिंह : क्या यह सच है कि जिला परिषदों के चेयरमैन का एलेक्शन डाइरेक्ट नहीं होता है ? यदि हां, तो जब तक यह एलेक्शन डाइरेक्ट नहीं होता तब तक कैसे डिसेंट्रलाइजेशन हो सकता है ?

Shri B. S. Murthy: It all depends upon the work such as the hon. Member is going to do to see that decentralisation is effective.

Shri Daji: Is the Government aware that in some States steps are being taken to form these committees without elections and if so what is the Central Government's reaction to this negation of democracy?

Shri S. K. Dey: No such case has come to our notice.

Shri Daji: Gujarat.

Mr. Speaker: Shri Mathur.

Shri B. S. Murthy: Even in Gujarat.

Mr. Speaker: Order, order. I have called Shri Mathur. The Minister has already replied that no such information has come to his notice.

Shri Harish Chandra Mathur: Is it not inherent in the three tier system which the Ministry is following vigorously that certain panchayat samities and certain zila parishads will be seized of different political parties, say, some by Congress, some by communists and some by Jan Sangh and therefore

there is inherent conflict and retardation of work? How has the Ministry thought about it and how do they propose to resolve it?

Shri S. K. Dey: I thought that we were a multi-party State. If we are a multi-party State, naturally there will be its reflection at all levels.

डाक तार विभाग निर्देशिका (पोस्टल गाइड)

+

*३४४. { श्री म० ला० द्विवेदी :
श्रीमती सावित्री निगम :
श्री स० चं० सामन्त : }

क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) डाक तार विभाग निर्देशिका (पोस्टल गाइड) कितने वर्षों से प्रकाशित नहीं की गई है और अन्तिम संस्करण कितने समय के बाद प्रकाशित किया गया था;

(ख) इस निर्देशिका के लघु संस्करणों का प्रकाशन क्यों बन्द कर दिया गया है; और

(ग) डाक तार निर्देशिका और उसके लघु संस्करण अब कब तक प्रकाशित होंगे और जनता को उपलब्ध हो सकेंगे ?

परिवहन तथा संचार मंत्रालय में उपमंत्री (श्री भगवती) : (क) से (ग). एक विवरण सभापटल पर रखा जाता है ।

विवरण

(क) "डाक निर्देशिका" नाम का कोई प्रकाशन नहीं है । १९५९ से पहले "डाक-तार निर्देशिका" दो भागों में प्रकाशित की जाती थी । किन्तु अब "डाकघर निर्देशिका" तीन भागों में और "तार निर्देशिका" दो भागों में प्रकाशित की जाती है । डाकघर निर्देशिका भाग I तथा तार निर्देशिका खण्ड I अपने मौजूद रूप में पिछली बार १९६० में प्रकाशित किये गये थे और डाकघर निर्देशिका भाग III १९६१ में । डाकघर निर्देशिका भाग II तथा तार निदशिका खण्ड २ अपने मौजूदा रूप में १९६२ में प्रकाशित किये गये थे । नई और पुरानी निर्देशिकाओं की अवधि में एक से पांच साल तक का अन्तर है । विस्तृत विवरण आगे अनुबन्ध में उपलब्ध है । पुस्तकालय में रखा गया है । [देखिये संख्या एल० टी०—९३३/६३]

(ख) शायद जेबी डाक-तार निर्देशिका की ओर संकेत किया गया है । उसे प्रति वर्ष नियमित रुप से प्रकाशित किया जाता है और उसका पिछला संस्करण सितम्बर, १९६२ में प्रकाशित किया गया था ।

(ग) विभिन्न निर्देशिकाओं के नये संस्करणों के सम्बन्ध में स्थिति इस प्रकार है–

(१) डाकघर निर्देशिका भाग I १९६४ में प्रकाशित किया जाना है ।

(२) उक्त भाग I का ३० जून, १९६३ तक संशोधित परिशिष्ट जुलाई, १९६३ में जारी किया जायेगा ।

(३) डाकघर निर्देशिका भाग II अगस्त, १९६३ में जारी किया जायेगा ।

(४) संकटकालीन स्थिति के कारण डाकघर निर्देशिका भाग ३ तथा तार निर्देशिका खण्ड २ का प्रकाशन, जो १९६३ में प्रकाशित किये जाने वाले थे, स्थगित कर दिया गया है । उनके बजाय केवल परिशिष्टांक प्रकाशित करने का प्रस्ताव है ।

(५) तार निर्देशिका खण्ड I का नया संस्करण जारी करने के प्रश्न पर विचार किया जा रहा है ।

(६) संकटकालीन स्थिति के कारण जेबी डाक-तार निर्देशिका का